

crease in the grant of credit to the agricultural sector by the nationalised banks is indicated in the enclosed statement.

As regards the allegation that farmers and peasants have to spend a large chunk of the advance to fulfil the formalities including illegal gratifications to officials, Government have no information. The matter is, however, being enquired into by the Reserve Bank of India.

It may, however, be stated that Banks while granting advances against the security of land, have to take essential precautions

in regard to ascertaining whether the borrower has a clear title to the property and whether it is free from any prior encumbrances.

(b) Banks are now taking steps to assist the agriculturists in obtaining the necessary particulars by appointing experienced staff at branches and requiring field officers to move from place to place and study the requirements of the agriculturists and assist them in completing loan proposals, etc. Application forms are also being printed in regional languages.

*Statement*

(Rs. in crores)

As on	Total limits Sanctioned		Outstanding in respect of			
	No. of A/cs	Amount	Total agricultural credit		Direct finance to farmers	
27-6-1969	143781	161.23	126741	62.38	122989	29.1
26-9-1969	200503	207.13	187200	91.12	178218	42.7

**WAIVING OF PENALTY AGAINST COMPANIES UNDER INCOME-TAX ACT**

3997. SHRI TENNETI VISHWANATHAM: Will the Minister of FINANCE be pleased to state:

(a) the names of the Companies that have taken advantage of Section 35(C) of the Income-tax Act so far; and

(b) the total value of the output of those companies and the amount allowed as deduction under Section 35(C)?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b). The information is being collected and shall be laid on the Table of the House as early as possible.

**TRANSFER OF C.G.H.S. DOCTORS FROM DELHI**

3998. SHRI SIDDAYYA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a good number of C.G.H.S. Doctors were transferred from Delhi to out stations during February, 1967;

(b) if so, whether they were given an assurance that they would be retransferred to Delhi after a period of three years and another batch would be sent out in their place; and

(c) what action is being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) No.

(c) Does not arise.

**GENERATION COST PER KWH IN CERTAIN STATES**

3999. SHRI M. SUDARSANAM: Will the Minister of IRRIGATION AND POWER be pleased to state the average per KWH generation cost for Thermal and Hydel Plants in Assam, Bengal, Bihar, U.P. and Delhi?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): The average costs of hydro and thermal power